

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-141(PB)/2017**

**IN THE MATTER OF:**

Shanti Chemtrade Pvt. Ltd.

Vs.

Ambey Laboratories Pvt. Ltd.

.... Applicant

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 28.06.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

**ORDER**

This petition was posted for hearing on 02.06.2017 and no one had appeared on the aforesaid date. However, in the interest of justice, it was adjourned for today. Even today, the matter has been called twice and in the post lunch session again no one has put in appearance. It appears that the petitioner has lost interest in the petition.

Dismissed for non-prosecution.

*Sd/-*

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**